NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 892/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE PARTIES:

Prime Products

V/s.

Eco Rich Cosmetic India Pvt Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1. Archana Patil Adv. for the operational creditor operational creditor

ORDER T.C.P. No. 892/I&BC/NCLT/MB/MAH/2017

- The Learned Representative of the Petitioner is present.
- The Petitioner submitted Form No. 5 in respect of Operational Creditor for the outstanding dues of Rs. 13,88,167/-. On transfer of the Petition from the Hon'ble High Court one of the requirement of the Code is to propose the name of the IRP.
- The proposed IRP has intimated the Fees Structure by Letter dated 08.11.2017, which appears to be an higher side, as also contested before me.
- Registry is directed to issue Letter to Chairman IBBI, New Delhi in this
 case of Prime Products V/s Eco Rich Cosmetic India Pvt. Ltd. and
 communicate this Order.
- 5. The Board is required either to instruct the said Professional to charge the reasonable amount or in the alternative suggest/propose another name of IRP so that the Petitioner as well as the Respondent can make reasonable amount of payment towards the Professional Charges.
- The response is expected within 7 days on receipt of this Letter.
- Adjourned to 13.12.2017.

Sd/-M.K. Shrawat Member (Judicial)

16.11.2017

aah